

RATIFIED

Minutes of Meeting No.22/11 held on 31.08.2010 of Norms Committee NC-I) (DES.I Section)

The meeting No. 22/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 held on 31.08.2010 under the Chairmanship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal	3 rd Floor		D/o C&PC
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Rajiva Kumar , Dy. D.G.F.T	207	23061562 Ext. 232	DGFT, UB
7.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases. The decision taken thereon were as under: -

1	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had not been received by this office despite reminders. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information, by 08.10.2010 failing which the case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2010.			

2	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case may be re-listed on 12.10.2010.			

3	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: withdrawn
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	
	Decision : The committee noted that the case had already been listed in NC 21/11 held on 24.08.2010. Accordingly the case is withdrawn.			

4	Case No.:7/13/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00183/AM11/	RLA File :03/94/040/00125/AM11/	Lic.No/Date:0310573839 12.05.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office, to the letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information by 08.10.2010 failing which the case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2010.			

by 08.10.2010 failing which the case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2010.

5	Case No.: 13/13/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00189/AM11/	RLA File :03/94/040/00149/AM11/	Lic.No/Date:0310575748 24.05.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information by 08.10.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2010.			

6	Case No.: 21/22/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00332/AM11/	RLA File :09/24/040/00056/AM11/	Lic.No/Date:0910042150 26.05.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to technical authority for examination and comments. The case may be relisted on 12.10.2010.			

7	Case No.: 1/13/80-ALC2/2010	Party Name:KIRLOSKAR TOYODATEXILE MACHINERY PVT LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00177/AM11/	RLA File :07/21/040/00161/AM11/	Lic.No/Date:0710072178 10.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to technical authority for examination and comments. The case may be relisted on 12.10.2010.			

8	Case No.: 6/13/80-ALC2/2010	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LT	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Closed
	HQ File :01/80/050/00182/AM11/	RLA File :34/21/040/00057/AM11/	Lic.No/Date:3410027201 10.06.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case. Regional Authority may take necessary action accordingly.			

9	Case No.: 2/13/80-ALC2/2010	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00178/AM11/	RLA File :31/24/040/00044/AM11/	Lic.No/Date:3110043541 11.06.2010	
	Decision : As per the written comments of DIPP communicated vide their U.O. Note dt.31.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

	Case No.: 3/13/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00179/AM11/	RLA File :31/21/040/00079/AM11/	Lic.No/Date:3110043545 11.06.2010	

10	Decision : As per the written comments of DIPP communicated vide their U.O. Note dt.31.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Quantities of import items from Sl. No.1 to 242 may be allowed on net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			
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11	Case No.:4/13/80-ALC2/2010	Party Name:MAGNETI MARELLIUM ELECTRONICS SYSTEMS PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DIPP for examination and comments. It was decided to defer the case on 12.10.2010.			

12	Case No.:5/13/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00181/AM11/	RLA File :07/24/040/00056/AM11/	Lic.No/Date:0710072220 14.06.2010	
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

13	Case No.:14/13/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00190/AM11/	RLA File :03/94/040/00219/AM11/	Lic.No/Date:0310578752 14.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and to forward the same if received to technical authority for examination and comments. The case may be relisted on 12.10.2010.			

14	Case No.:16/13/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00192/AM11/	RLA File :03/95/040/00212/AM11/	Lic.No/Date:0310578892 15.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and to forward the same if received to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

15	Case No.:17/13/80-ALC2/2010	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00193/AM11/	RLA File :05/24/040/00104/AM11/	Lic.No/Date:0510266164 16.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

	Case No.:18/13/80-ALC2/2010	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
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16	HQ File :01/80/050/00194/AM11/	RLA File :02/24/040/00039/AM11/	Lic.No/Date:0210143626 17.06.2010	
	Decision : As per the written comments of DIPP communicated vide their U.O. Note dt.31.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from S. Nos. 1 to 9 & 11 may be allowed as SION C-1708. 2. Import items from S. Nos. 10, 12 to 14, 20 & 21 may be allowed on net-to-net basis with accountability clause. 3. Quantity of import item at Sl. No.15 may be allowed as 21.544 MT (437185 Nos. as per the list submitted by the firm vide their letter dated 22.07.2010) on net-to-net basis with accountability clause. 4. Quantities of import items from S. No.16 to 19 may be allowed as 1.03 Kgs./kg. content in the export product. Regional Authority may take necessary action accordingly.			

17	Case No.:19/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00195/AM11/	RLA File :07/24/040/00053/AM11/	Lic.No/Date:0710072312 17.06.2010	Defer Date:12.10.2010
Decision : On the recommendation of the DC(MSME) vide their UO Note No.30(133)2010-ME dt.12.08.2010, it was decided by the committee to call for the following information /clarification from the firm:- 1. Weight / Sample use of each export product. 2. Mfg. Operations to be carried out on imported inputs indicating wastage at every stage of operation. 3. Size / Specification and weight of imported input required for each export product. 4. Wastage Justification and the calculation of weight of inputs and Nett component weight, indicating material of import for each export. The case is to be re-list on 12.10.2010.				

18	Case No.:20/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00196/AM11/	RLA File :07/24/040/00065/AM11/	Lic.No/Date:0710072313 17.06.2010	Defer Date:12.10.2010
Decision : On the recommendation of the DC(MSME) vide their UO Note No.30(134)2010-ME dt.12.08.2010, it was decided by the committee to call for the following information /clarification from the firm:- 1. Weight / Sample use of each export product. 2. Mfg. Operations to be carried out on imported inputs indicating wastage at every stage of operation. 3. Size / Specification and weight of imported input required for each export product separately. 4. Wastage Justification and the calculation of weight of inputs and Nett component weight, indicating material of import for each export. The case is to be re-list on 12.10.2010.				

19	Case No.:27/13/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Defer Date:12.10.2010
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case may be re-listed on 12.10.2010.				

20	Case No.:21/13/80-ALC2/2010	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00197/AM11/	RLA File :05/24/040/00069/AM11/	Lic.No/Date:0510266400 18.06.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the				

Committee to call for the following information/clarification from the firm :-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format Export Product wise.

The case may be re-listed on 12.10.2010.

21	Case No.:22/13/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00198/AM11/	RLA File :03/95/040/00112/AM11/	Lic.No/Date:0310579480 18.06.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm :- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format. The case may be re-listed on 12.10.2010.				

22	Case No.:23/13/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00199/AM11/	RLA File :07/24/040/00078/AM11/	Lic.No/Date:0710072325 18.06.2010	
Decision : On the recommendation of the representative of DHI present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.				

23	Case No.:26/13/80-ALC2/2010	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00202/AM11/	RLA File :07/21/040/00191/AM11/	Lic.No/Date:0710072364 21.06.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

24	Case No.:29/13/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00205/AM11/	RLA File :07/24/040/00090/AM11/	Lic.No/Date:0710072375 22.06.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and to forward the same to technical authority for examination and comments. The case may be relisted on 12.10.2010.				

25	Case No.:30/13/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00206/AM11/	RLA File :07/21/040/00192/AM11/	Lic.No/Date:0710072390 23.06.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and to forward the same if received, to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

	Case No.:31/13/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
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26	HQ File :01/80/050/00207/AM11/	RLA File :04/24/040/00060/AM11/	Lic.No/Date:0410114911 24.06.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. In case no information is received, the case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2010.			

27	Case No.:28/22/80-ALC2/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00339/AM11/	RLA File :07/24/040/00109/AM11/	Lic.No/Date:0710072773 09.07.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.				

28	Case No.:22/22/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00333/AM11/	RLA File :05/23/040/00047/AM11/	Lic.No/Date:0510267977 12.07.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application was sent to DC(MSME). However, it was decided to send a copy of firm's application DIPP also for their examination and comments, as the subject pertains to them. The case was deferred for 12.10.2010.				

29	Case No.:33/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00344/AM11/	RLA File :03/94/040/00301/AM11/	Lic.No/Date:0310582926 12.07.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application was sent to DHI. However, it was decided to send a copy of firm's application DIPP also for their examination and comments, as the subject pertains to them. The case was deferred for 12.10.2010.				

30	Case No.:36/22/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00347/AM11/	RLA File :03/95/040/00041/AM11/	Lic.No/Date:0310583261 13.07.2010	Defer Date:12.10.2010
Decision : The Committee directed that the firm's application be handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.				

31	Case No.:16/22/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00327/AM11/	RLA File :03/95/040/00272/AM11/	Lic.No/Date:0310583449 14.07.2010	
Decision : On the recommendation of the representative of DHI present in the meeting, the committee decided to ratify the norms in respect of advance authorization as per GN-4. Regional Authority may take necessary action accordingly.				

32	Case No.:26/22/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00337/AM11/	RLA File :04/24/040/00084/AM11/	Lic.No/Date:0410115538 14.07.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.				

33	Case No.: 31/22/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00342/AM11/	RLA File :02/24/040/00061/AM11/	Lic.No/Date:0210145200 16.07.2010	Defer Date:12.10.2010
	Decision : The committee directed that the firm's application be handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.			

34	Case No.: 17/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00328/AM11/	RLA File :04/24/040/00058/AM11/	Lic.No/Date:0410115601 19.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.			

35	Case No.: 18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.			

36	Case No.: 19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.			

37	Case No.: 35/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00346/AM11/	RLA File :03/94/040/00335/AM11/	Lic.No/Date:0310584224 20.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application was sent to DHI. However, it was decided to send a copy of firm's application DIPP also for their examination and comments, as the subject pertains to them. The case was deferred for 12.10.2010.			

38	Case No.: 24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.			

39	Case No.: 29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. The representative of DIPP has also informed that a copy			

of application may be sent to Ministry of Defence for examination & Comments. It was decided to defer the case for 12.10.2010.

40	Case No.: 30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. The representative of DIPP has also informed that a copy of application may be sent to Ministry of Defence for examination & Comments. It was decided to defer the case for 12.10.2010.			

41	Case No.: 34/22/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00345/AM11/	RLA File :03/94/040/00021/AM11/	Lic.No/Date:0310584762 23.07.2010	
	Decision : On the recommendation of the representative of DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

42	Case No.: 23/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00334/AM11/	RLA File :07/24/040/00133/AM11/	Lic.No/Date:0710073218 27.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.			

43	Case No.: 27/22/80-ALC2/2010	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00338/AM11/	RLA File :07/24/040/00140/AM11/	Lic.No/Date:0710073216 27.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the firm's application handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.			

44	Case No.: 41/22/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00352/AM11/	RLA File :17/24/040/00008/AM11/	Lic.No/Date:1710003421 27.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application has been sent to DHI/DIPP for examination and comments. It was decided to defer the case for 12.10.2010.			

45	Case No.: 1/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00312/AM11/	RLA File :07/24/040/00158/AM11/	Lic.No/Date:0710073410 05.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and to forward the if received, to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

46	Case No.: 2/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00313/AM11/	RLA File :05/24/040/00157/AM11/	Lic.No/Date:0510269795 05.08.2010	Defer Date:12.10.2010
	Decision : The Committee directed that the firm's application be handed over to DIPP in the meeting for			

Decision : The Committee directed that the firm's application be handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.

47	Case No.:3/22/80-ALC2/2010	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00314/AM11/	RLA File :07/21/040/00350/AM11/	Lic.No/Date:0710073482 09.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

48	Case No.:4/22/80-ALC2/2010	Party Name:SUFFUSUS POLYMER PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00315/AM11/	RLA File :02/24/040/00083/AM11/	Lic.No/Date:0210146259 11.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the firm's application has been sent to C&PC for examination and comments. It was decided to defer the case for 12.10.2010.			

49	Case No.:6/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00317/AM11/	RLA File :07/24/040/00174/AM11/	Lic.No/Date:0710073560 11.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

50	Case No.:7/22/80-ALC2/2010	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00318/AM11/	RLA File :07/24/040/00143/AM11/	Lic.No/Date:0710073561 11.08.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm:- 1. Information in respect of Sl.No.3,6,9 & 11 of the Standard Deficiency Format export product wise. The case may be re-list on 12.10.2010.			

51	Case No.:8/22/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00319/AM11/	RLA File :07/24/040/00163/AM11/	Lic.No/Date:0710073562 11.08.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.31.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 35 & 40 to 44 may be allowed on net-to-net basis with accountability clause. 2. Import items from Sl. Nos. 36 to 39 (consumable) may be allowed within 2% of FOB value of exports. The Regional Authority may take necessary action accordingly.			

	Case No.:12/22/80-ALC2/2010	Party Name:KSB PUMPS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
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	HQ File :01/80/050/00323/AM11/	RLA File :31/24/040/00079/AM11/	Lic.No/Date:3110044269 11.08.2010	
52	Decision : As per written comments of DIPP communicated vide their U.O. note dt.31.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 89 may be allowed on net-to-net basis with accountability clause. 2. Import items from Sl. Nos. 90 to 115 may be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.			

	Case No.:5/22/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00316/AM11/	RLA File :04/24/040/00116/AM11/	Lic.No/Date:0410116212 12.08.2010	Defer Date:12.10.2010
53	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm:- 1. Quantity of export has been indicated as 66 Nos. and 5 Nos. at two different places and the same may be clarified. 2. Information in respect of S. No. 3 & 11 of Standard Deficiency Format – export product wise. The case may be re-list on 12.10.2010.			

	Case No.:9/22/80-ALC2/2010	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00320/AM11/	RLA File :07/21/040/00317/AM11/	Lic.No/Date:0710073574 12.08.2010	Defer Date:12.10.2010
54	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

	Case No.:10/22/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00321/AM11/	RLA File :34/24/040/00037/AM11/	Lic.No/Date:3410027688 12.08.2010	Defer Date:12.10.2010
55	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

	Case No.:11/22/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00322/AM11/	RLA File :34/24/040/00062/AM11/	Lic.No/Date:3410027689 12.08.2010	Defer Date:12.10.2010
56	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

	Case No.:15/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00326/AM11/	RLA File :05/24/040/00175/AM11/	Lic.No/Date:0510270440 12.08.2010	Defer Date:12.10.2010
57				

Decision : The Committee directed that the firm's application be handed over to DIPP in the meeting for examination and comments. It was decided to defer the case for 12.10.2010.

58	Case No.: 13/22/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00324/AM11/	RLA File :03/94/040/00425/AM11/	Lic.No/Date:0310587565 13.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

59	Case No.: 14/22/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00325/AM11/	RLA File :02/24/040/00091/AM11/	Lic.No/Date:0210146504 13.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

60	Case No.: 20/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00331/AM11/	RLA File :05/24/040/00176/AM11/	Lic.No/Date:0510270623 16.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

61	Case No.: 32/22/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00343/AM11/	RLA File :34/24/040/00064/AM11/	Lic.No/Date:3410027717 16.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

62	Case No.: 38/22/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00349/AM11/	RLA File :31/24/040/00077/AM11/	Lic.No/Date:3110044345 16.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

63	Case No.: 25/22/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00336/AM11/	RLA File :04/24/040/00121/AM11/	Lic.No/Date:0410116336 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

64	Case No.:37/22/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00348/AM11/	RLA File :05/24/040/00181/AM11/	Lic.No/Date:0510270714 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

65	Case No.:39/22/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00350/AM11/	RLA File :07/24/040/00066/AM11/	Lic.No/Date:0710073640 17.08.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

66	Case No.:40/22/80-ALC2/2010	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00351/AM11/	RLA File :07/24/040/00167/AM11/	Lic.No/Date:0710073641 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

67	Case No.:42/22/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00353/AM11/	RLA File :05/24/040/00188/AM11/	Lic.No/Date:0510270734 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

68	Case No.:43/22/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

69	Case No.:44/22/80-ALC2/2010	Party Name:TECHNIP KT INDIA LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00355/AM11/	RLA File :05/24/040/00190/AM11/	Lic.No/Date:0510270760 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

70	Case No.: 45/22/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00356/AM11/	RLA File :03/95/040/00318/AM11/	Lic.No/Date:0310587934 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

71	Case No.: 53/22/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) / C&PC on 27.08.2010 for examination and comments. It was decided to defer the case on 12.10.2010.			

72	Case No.: 46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

73	Case No.: 54/22/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00365/AM11/	RLA File :03/94/040/00446/AM11/	Lic.No/Date:0310588368 18.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

74	Case No.: 47/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00358/AM11/	RLA File :05/24/040/00182/AM11/	Lic.No/Date:0510270937 19.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

75	Case No.: 48/22/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00359/AM11/	RLA File :05/24/040/00189/AM11/	Lic.No/Date:0510270940 19.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

	Case No.: 49/22/80-ALC2/2010	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred

76	HQ File :01/80/050/00360/AM11/	RLA File :25/24/040/00006/AM11/	Lic.No/Date:2510002952 19.08.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

77	Case No.:50/22/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00361/AM11/	RLA File :07/24/040/00154/AM11/	Lic.No/Date:0710073683 19.08.2010	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.				

78	Case No.:55/22/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00366/AM11/	RLA File :03/94/040/00462/AM11/	Lic.No/Date:0310588660 19.08.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

79	Case No.:51/22/80-ALC2/2010	Party Name:PURVA OVERSEAS	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application has been sent to DIPP. However, it was decided to send a copy of firm's application DHI also for their examination and comments, as the subject pertains to them. The case was deferred for 12.10.2010.				

80	Case No.:52/22/80-ALC2/2010	Party Name:VIJAY RAJ POULTRY EQUIPMENTS PVT. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00363/AM11/	RLA File :09/24/040/00183/AM11/	Lic.No/Date:0910043152 20.08.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

81	Case No.:56/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00367/AM11/	RLA File :03/94/040/00424/AM11/	Lic.No/Date:0310589054 23.08.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

82	Case No.:57/22/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00368/AM11/	RLA File :34/24/040/00116/AM11/	Lic.No/Date:3410027769 23.08.2010	

Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.
The Regional Authority may take necessary action accordingly.

83	Case No.:58/22/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00369/AM11/	RLA File :34/24/040/00122/AM11/	Lic.No/Date:3410027770 23.08.2010	0
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.				

84	Case No.:59/22/80-ALC2/2010	Party Name:ASKAR MICRONS PVT. LTD.	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Approved
	HQ File :01/80/050/00370/AM11/	RLA File :07/24/040/00195/AM11/	Lic.No/Date:0710073767 23.08.2010	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.				

85	Case No.:60/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00371/AM11/	RLA File :04/24/040/00111/AM11/	Lic.No/Date:0410116559 24.08.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

86	Case No.:61/22/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:22/80- ALC2/2010 31.08.2010	Status: Deferred
	HQ File :01/80/050/00372/AM11/	RLA File :03/94/040/00481/AM11/	Lic.No/Date:0310589396 25.08.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.				

Case No. A -11	M/s. Koch Chemical Technology Group India Pvt. Ltd., Baroda	F.No. 01/80/162/ 00269/AM11/DES.I RA F.No.34/21/040/00241/AM07 Ratification of norms	Lic.No. & Date 3410016531 dt.21.07.2006
Meeting No. 22/11			
Date: 31.08.2010			

The committee noted that the firm's representation has been sent to DIPP for examination and comments. It was decided to defer the case for 12.10.2010.

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I RA F.No.11/24/040/00059/AM08 Revision of norms	Lic.No. & Date 1110016748 dt.04.02.2008
Meeting No. 22/11			
Date: 31.08.2010			

The committee noted that the firm's representation has been sent to DHI for examination and comments. It was decided to defer the case for 12.10.2010.

Case No. A/R- 82	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	F.No. 01/80/50/ 00561/AM08/DES.I RA F.No.04/24/040/00245/AM08 Revision of norms	Lic.No. & Date 0410091902 dt.05.11.2007
Meeting No. 22/11			
Date: 31.08.2010			

As per written comments of DHI vide their U.O. No.3(10)/08-TSW(B)/426 dt.19.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 27 MT & the same may be incorporated in the licence.

Import

1. There are 14 items of import out of which item No. 2 to 4 & 9 to 13 are components. These may be allowed under GN-4.
2. Item No.1 – the firm has neither given the calculation of the requirement nor the net weight of component made out of the raw material. Hence it may be deleted.
3. Item No. 5 to 8 – These are consumable & may be allowed up to 2% of FOB value of export.
4. Item No. 14 – This is the filter paper. The firm has not sought any wastage on this item. We may recommend that the each export product should contain 40 gm of filter paper. Total quantity to be recommended is 2000 kg.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 83	M/s. Delphi-TVS	F.No. 01/80/50/ 00330/AM09/DES.I	Lic.No. & Date
Meeting No. 22/11	Diesel Systems Ltd.,	RA F.No.04/24/040/00315/AM07	04100943340
Date: 31.08.2010	Chennai	Revision of norms	dt.11.03.2008

As per written comments of DHI vide their U.O.No.3(10)/08-TSW(B)/425 dt.19.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization

as under:-

Export

The total export weight is 8 kg each may be incorporated in the licence.

Import

1. There are 87 items of import out of which item No.7, 16, 76, 77 & 79 are raw materials. All other items are components. These may be allowed under GN-4.
2. Item No.7 (Governor weight) – The firm has sought import of 1050 kg. Six pieces are used in one pump. Raw material weight is 35 gm & finished weight is 27 gms. This office recommends import of 1005 kg with net wastage of 24% with 20% recovery.
3. Item No. 16 (cam ring) – the firm has sought import of 3950 kg. Raw material weight is 790 gm & finished weight is 277 gms. This office recommends import 3435 kg with net wastage of 148% with 20% recovery.
4. Item No. 76 (cam roller) – The firm has sought import of 60 kg. Two pieces are used in one pump. Raw material weight is 4.3 gm & finished weight is 3.7 gms. This office recommends import of 42 kg with net wastage of 13% with 20% recovery.
5. Item No. 77 (Cam Ring Screw) – The firms has sought import of 250 kg. Two pieces are used in one pump. Raw material weight is 25 gm & finished weight is 16 gms. This office recommends import of 232 kg with net wastage of 45% with 20% recovery.
6. Item No. 79 (cam Roller Shoe) – The firm has sought import of 170 kg. This office recommends import of 80 kg with net wastage of 100% with 20% recovery.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 84	M/s. Resham	F.No. 01/80/50/ 01045/AM08/DES.I	Lic.No. & Date
Meeting No. 22/11	Roosen India Pvt.	RA F.No.06/24/040/00033/AM08	0610012742
Date: 31.08.2010	Ltd.,	Ratification of norms	dt.10.01.2008

The committee noted that the firm's representation has been sent to DIPP for examination and comments. It was decided to defer the case for 12.10.2010.
